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**IN THE HIGH COURT OF MADHYA PRADESH  
AT GWALIOR  
MCRC No. 5792 of 2023**

*(JITENDRA BAGHEL Vs THE STATE OF MADHYA PRADESH)*

**Dated : 08-02-2023**

*Ms. Sangeeta Pachouri - Advocate for the applicant.*

*Shri Rajeev Upadhyay - Public Prosecutor for the respondent/State.*

*Shri Vibhor Kumar Sahu - Advocate for the complainant.*

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In this case, the prosecutrix is a married woman who was alleged rape and has filed the FIR belatedly, purportedly on the threat of harm by the applicant. She has also stated in the 164 statement that she has herself made a video of the purported rape by the applicant on her.

Learned counsel for the State is requested to call for the I.O. with the pen-drive and perused the same in the A.G. Office without saving the file to their machine and thereafter, return the pen-drive to I.O. and place a report before this Court whether the action of the prosecutrix reveals consent or resistance to the alleged act or whether she appears to be a consenting and cooperating partner in the act.

List this case on **15/02/2023**.

**(ATUL SREEDHARAN)  
JUDGE**

Monika